

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 452 of 2016 IN  
DFR No.1523 of 2016**

**Dated: 28<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Torrent Power Ltd.,**

**...Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Ms. Deepa Chawan

Mr. H.S. Jaggi

**ORDER**

**IA No. 452 of 2016  
(Appl. for condonation of delay)**

There is 60 days' delay in re-filing this appeal. In this application, the applicant/appellant has prayed that the delay in re-filing the appeal be condoned.

Respondent/State Commission has been served. However, nobody is representing the State Commission.

Having perused the explanation offered by the appellant, we are of the opinion that the delay needs to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on **21.11.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**